

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

STARRED QUESTION NO:26

ANSWERED ON:23.11.2011

RTI ACT

Nahata Smt. P. Jaya Prada; Shekhar Shri Neeraj

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether requests have been received from various quarters including the people's representatives for amendment in the Right to Information (RTI) Act so as to bring private banks, corporates, Public Private Partnership (PPP) projects and NGOs under the purview of the RTI Act;

(b) if so, the details thereof; and

(c) the follow-up action taken/being taken thereon?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) to (c): A statement is laid on the Table of House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 26 BY SHRIMATI JAYA PRADA AND SHRI NEERAJ SHEKHAR FOR 23.11.2011 REGARDING RTI ACT.

Requests have been received for bringing private banks, private corporations, Public Private Partnership (PPP) projects, media, education institutions etc. under the purview of the RTI Act, 2005.

These requests have been examined. The RTI Act, 2005 is applicable to public authorities as defined under Section 2 (h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non- Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTI Act, 2005.